

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8557/2019

(Arising out of impugned judgment and order dated 21-05-2019 in A482 No. 11192/2005 passed by the High Court of Judicature at Allahabad)

RAMVEER

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

SLP(Crl) No. 9666/2019 (II)

Date : 16-04-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Rakesh Kumar Khanna, Sr. Adv.
Ms. Shefali Jain, Adv.
Mr. Ali Mushtaq Nawazish, Adv.
Mr. Samant Singh, Adv.
Ms. Pushpanjali Singh, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s) Mr. Apoorva Agrawaal, A.A.G.
Mr. Rajat Singh, AOR
Mr. Sudheer Nagar, Adv.
Mr. Prashant Singh, Adv.
Mr. Sarthak Chandra, Adv.

Mrs. Rachna Srivastava, Sr. Adv.
Mr. Mehul Sharma, Adv.
Mr. Karunakar Mahalik, AOR
Mr. Nagesh Sharma, Adv.
Mr. C.p. Singh, Adv.
Mr. Sarbendra Kumar, Adv.
Mr. Ashok Sharma, Adv.
Mr. Manoj Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As the matters could not be taken up for hearing, list on
07.05.2024.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER (NSH)